

17.12.1996. Hon. Mr. S. Das Gupta, Member-A
Hon. Mr. T. L. Verma, Member-J

A supplementary affidavit has been filed by the respondents in which it has been contended that the applicant has already been re-engaged with effect from 14.10.1996. In view of this, the interim order which has been passed by us has been complied with.

In view of this we see no reason to proceed any further ~~in~~ with this contempt petition. The proceedings are dropped and the notices issued are discharged.

The pleadings in the O.A. are complete, let that O.A. be listed for final hearing on 28.3.1997. Copy of this order be also kept in the main O.A.

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JM

(Pandey)

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AM